

**SCHEME FOR ENGAGING LEGAL RESEARCHER
IN RAJASTHAN HIGH COURT**

Whereas sanction of 102 Legal Researcher on fixed honorarium basis, for their attachment, two each with Hon'ble High Court Judges and 4 with Hon'ble the Chief Justice has been issued by the Government of Rajasthan, with a view, that the attached Legal Researcher's may assist Hon'ble Judge in Judicial work e.g. Searching out case Law, articles, papers, taking down notes of arguments and preparing notes about facts of the case etc. as also in administrative work, and preparing of speech / articles etc. which add and enrich knowledge and experience of concerned Legal researcher also.

Therefore, to obtain services of best incumbents, and with a view to keep transparency in the mode, and modality of engaging such Legal Researcher; providing qualification / method of selection, brief job chart, general conditions of job etc. Hon'ble Chief Justice, while exercising power conferred vide Article 229 of the Constitution of India, hereby provides following guidelines:-

1. Title:

The guidelines provided herein after shall be called "Scheme for engaging Legal Researcher in Rajasthan High Court."

2. Definitions:

Unless there is anything repugnant in the subject or context-

- (i) Chief Justice means Hon'ble Chief Justice of Rajasthan High Court.
- (ii) Judge means Hon'ble Judge of Rajasthan High Court.
- (iii) Legal Researcher means Legal Researcher recruited under this Scheme.
- (iv) Schedule means schedule given at the end of these guidelines.
- (v) Website means official website of Rajasthan High Court as may be uploaded from time to time. (At present it is <http://hcraj.nic.in>)
- (vi) Universities / Colleges / Institutions shall mean the Universities / Colleges / Institutions established by law in India.

3. Term and nature of engagement:

- (i) *Legal Researcher shall be engaged on pure temporary contractual basis initially for a term of one year but with extension for further period of 4 years or till the retirement of concerned Hon'ble Judge whichever is earlier subject to his/her performance to the satisfaction of Hon'ble Judge with whom he/ she is attached, which shall not entail person concerned to claim any regular appointment.*
- (ii) Four Legal Researcher shall be attached with Hon'ble the Chief Justice and two each with Hon'ble Judge.

- (iii) Premature discharge of the assignment given to Legal Researcher without any notice shall be Lawful, provided that the Hon'ble Judge with whom concerned Legal Researcher is attached, makes recommendation in writing to the Hon'ble Chief Justice.
- (iv) A Legal Researcher intending to leave assignment at pre-mature stage shall be required to give prior notice of three months, or residuary term of assignment, which ever is less.

4. Method of Selection:

- (i) Legal Researcher shall be selected by notifying requirement as and when the vacancy would arise. Requirement would be notified Hon'ble Judge wise and the applications would also be invited Hon'ble Judge wise. The proforma of abridged advertisement shall be as is prescribed in Schedule-I.
- (ii) Applications will be invited from the willing candidates in Proforma prescribed in Schedule-II. Simultaneous to this process, the Registrar, Universities/ Colleges/ Institutions may also be intimated about the requirement, requesting to persuade and forward applications of willing candidates along-with their recommendation.
- (iii) Notice for last date of submission of application forms, intimation for appearing in interview and letters of offer shall be published on the official website.

5. Examination Fee:

Every candidate shall pay Rs.100/- as examination fee through Demand Draft or Postal Order to be drawn in the name of Registrar General of Rajasthan High Court.

6. Selection of Legal Researcher :

- (i) Applications for appointment of Legal Researcher will be placed before the Hon'ble Judge concerned. Under the directions of Hon'ble Judge concerned, shortlisting of the applications may also be done on the basis of academic carrier and extra curricular achievements of the incumbents.
- (ii) Selection of the Legal Researcher will be made by Hon'ble the Chief Justice or the Hon'ble Judge concerned after interviewing the candidates for assessing their suitability.

7. Age and Nationality:

- (i) A candidate must not have attained the age of 33 years on 1st January preceding the last date fixed for submission of the application.
- (ii) He/She must be citizen of India.

8. Qualifications:

- (i) A candidate must be a fresh law graduate or post graduate in law from Universities/ College/ Institutions established by law in India.
- (ii) A candidate must have basic knowledge of computer.

9. Disqualification:

- (i) A candidate must not be a practicing advocate nor engaged/appointed elsewhere, on honorarium/payment basis.
- (ii) A candidate must not have more than one wedded spouse, nor should be married to such a person, who already had a living spouse at that time.
- (iii) A candidate should not be involved in any criminal case, whether convicted or against whom criminal trial is pending.

10. Character:

A candidate must be a person of integrity, honesty and good moral character, for which he will submit certificate of two responsible persons, at the time of submitting application.

11. Honorarium:

- (i) A fixed honorarium of **Rs. 30,000/-** per month without any dearness or other allowance/ perquisite, shall be paid to the Legal Researcher.
- (ii) Proportionate reduction of honorarium shall be made for unauthorised absence, so also for absence beyond permissible period of leave.

12. Attendance and Leave:

- (i) A Legal Researcher shall be entitled to one casual leave on completion of one calendar month, and un-availed casual leave will accumulate, uptill calendar year.
- (ii) The Hon'ble Judge with whom the Legal Researcher is attached, shall be competent authority to sanction his leave.
- (iii) Private Secretary of Hon'ble Judge to whom such Legal Researcher is attached shall maintain account of attendance and casual leave of the Legal Researcher, and will send its intimation on last working day of each calendar month to the Bill Section, for preparing bill of honorarium.

13. Duties of Legal Researcher:

- (i) Without adversely affecting generally of the job i.e. to assist Hon'ble Judge in discharge of Judicial and Administrative functions, the Legal Researcher shall perform following duties, under direct control of Hon'ble Judge with whom he is attached:
 - (a) To read the case files, and prepare the case i.e. case summary and notes and chronology of events of such a comprehensive nature, that it may

give to the Hon'ble Judge a complete view of the matter, including the legal questions involved, and the latest case-law having bearing on the case either ways,

- (b) to search and research legal points and principles under control and guidance of Hon'ble Judge,
- (c) to search out case law, articles, papers and other relevant material required in discharge of judicial/administrative work,
- (d) to take down notes of arguments and to prepare notes of cases,
- (e) to identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,
- (f) to maintain record of judgments by the Hon'ble Judge alongwith the point of law decided in that particular case, and to maintain it in such a manner, as to be very conveniently retrievable, as and when needed by the Judge, for any purpose whatever,
- (g) maintenance of record of administrative *correspondence*, administrative files, and, if specifically entrusted, of particular judicial file(s),
- (h) to perform whatever is directed, in the course of imparting training to him, with regard to procedure and substantive law,
- (i) to assist Hon'ble Judge in preparing any speech/academic paper.

14. Duty Hours:

It is full time job, and Legal Researcher may be required to attend residential office of concerned Hon'ble Judge, in addition to normal duty during office hours. He/She may be required to attend office/residential office even on gazetted/ local holidays. However, the time schedule shall be mutually adjusted by Hon'ble Judge concerned, so as to make convenient working of the Legal Researcher as well as the Hon'ble Judge concerned.

15. Conduct during and after term of assignment:

- (i) A Legal Researcher shall maintain devotion to duty, and high standard of moral during the term of assignment: He/She will not disclose any fact which comes to his/her knowledge on account of such official attachment, during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
- (ii) The Legal Researcher will not accept any other assignment during term of assignment as Legal Researcher.
- (iii) He/She will not practice for a period of 3 years before Hon'ble Judge, with whom he/she was attached, nor will ever handle a case, with

relation to which he/she has discharged any duty, in any manner, as Legal Researcher.

- (iv) He/She will not leave headquarter without seeking permission from Hon'ble Judge concerned.
- (v) He/She will not avail leave without getting it sanctioned. In any case of emergency, he/she will immediately contact and convey Private Secretary of Hon'ble Judge concerned, of his/her inability to attend office.

16. Undertaking:

Before taking over assignment, Legal Researcher shall submit an undertaking in format, as may be prescribed in *Schedule-III* from time to time, before Registrar Administration of the Rajasthan High Court, Jodhpur/Bench Jaipur.

17. Certificate:

- (i) On successful completion of term of assignment, a certificate by the Registrar General shall be issued, in form prescribed in *Schedule-IV*.
- (ii) If the assignment is terminated due to pre-mature discharge by High Court, or due to voluntarily giving up assignment, by Legal Researcher concerned, no such certificate shall be given.

18. Publication of the Scheme :

- (i) The scheme shall be uploaded on website and intimation of uploading may be given to the Registrars/ Institutions/ Universities/ Colleges.
- (ii) Hon'ble Chief Justice may, direct publishing of this scheme - in any other additional manner also.

By the Orders of Hon'ble the Chief Justice


REGISTRAR (ADMN.)

No. I/A(iii)(a)(1)(5/2018(Sep-1)/ 2127

Date: 13 | 12 | 19

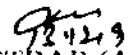
Copy to :-

1. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice.
2. All the Private Secretaries to Hon'ble Mr./Dr./Mrs./Miss/Kumari Justice, Rajasthan High Court, Jodhpur and Jaipur Bench, Jaipur.


REGISTRAR (ADMN.)

Copy also forwarded to the followings for information and necessary action:-

1. The Registrar (Admn./ Exam/Writs/Vig./ Rules/Class./CPC/ OSD), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. Concerned Joint Deputy Registrar/ Deputy Registrar, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. DIO, Computer Cell, Rajasthan High Court, Jodhpur for uploading on official website of High Court.
5. Concerned AOJ/AOs, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.


REGISTRAR (ADMN.)

SCHEDULE-I

**RAJASTHAN HIGH COURT
ABRIDGED ADVERTISEMENT**

Applications are invited from eligible candidates having requisite qualifications for Contractual engagement as Legal Researcher for deputing with Hon'ble the Chief Justice / Hon'ble Mr. Justice for a period of one year under the Scheme for engaging Legal Researcher. Maximum age of the candidate as on 1st January of year _____ must not be more than 33 years. The last date for submitting application (duly filled up and complete in every manner) must reach to the office of Registrar General, Rajasthan High Court, Jodhpur on or before _____ during office hours.

The Scheme for engaging Legal Researcher in Rajasthan High Court and Application Form can be downloaded from the official website of Rajasthan High Court (<http://hcraj.nic.in>).

Date:

Registrar General

Rajasthan High Court

SCHEDULE-II

HIGH COURT OF JUDICATURE FOR RAJASTHAN

Adv No./Legal Researcher/

Name of Post: Legal Researcher

Last Date:

Name of Hon'ble Judge for whom application is submitted -

1. Name of Applicant : _____
(In Capital letter)
2. Date of Birth : _____
3. Sex(Male/Female) : _____
4. Nationality : _____
5. Full Name of Father/Husband : _____
6. Present Postal Address : _____
7. Permanent Address : _____
8. Educational Qualification : _____

<i>Name of exam passed</i>	<i>Name of Board/ University</i>	<i>Name of Institution/ College</i>	<i>Year of passing</i>	<i>Total Marks</i>	<i>Marks/ Obtained</i>	<i>Percentage of Marks obtained</i>

9. Do you have knowledge of Computer Operation? (Yes/No)
 (a) Whether you have undergone any certificate/diploma course in computer operation from a recognized Institute? Please give particulars
10. Are you married? If so, do you have more than one spouse living or married a person having a spouse Living?
11. Number and Date of Bank draft/Banker Cheque /IPO and Value:
 Number _____ Amount: Rs. _____ Date _____
 Name of Bank/ Post Office: _____

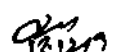
(Signature of Applicant)

Note

1. Candidates should affix a latest taken coloured photograph taken on or after in passport size with his own signature thereon and duly attested by some Gazetted Officer at the place provided in the application.
2. The envelop containing application should be marked **“APPLICATION FOR THE POST OF LEGAL RESEARCHER”**.
3. Envelop shall contain only one application form. An envelop containing more than one application form shall stand rejected.
4. Candidates must attach with the application form, certified copies of the certificates in support of their age and educational qualifications, extra curricular activities and also in support of their having computer knowledge.
5. Applications may be sent either by Speed Post, Registered Post A.D., or through Courier, or can be deposited by hand during office hours.
6. Application will be rejected if photo is not pasted or Bank Draft/Postal Order is not attached or if certified copy of certificates are not attached with it, or if it is not signed by the applicant or if it is not received by the last date/time.
7. Applications received after last date shall not be entertained and the Court will not be responsible for any postal delay. The defective applications, which are not complete in any respect, will be rejected out-right.
8. Candidate shall give an undertaking on the prescribed proforma that during the engagement as Legal Researcher, he/she shall not practice in any court of law nor engage himself/herself in any professional pursuit.
9. The candidates are required to furnish a checklist along with application form mentioning therein details about the certificates and the testimonials enclosed with the form.
10. Information regarding format of application and other information are available on the website of the Rajasthan High Court at <http://hcraj.nic.in> which must be read carefully before filling up application.

Date:

REGISTRAR GENERAL



UNDERTAKING

I _____ son of _____ resident of _____
_____ having been assigned job of
Legal Researcher to get practical training and to assist Hon'ble Judge in discharge
of Judicial/ Administrative/ Official/ Semi Official functions, do hereby submit my
undertaking and affirm as under;

That I have carefully read the **SCHEME FOR ENGAGING LEGAL
RESEARCHER IN RAJASTHAN HIGH COURT** and have fully understood
the provisions contained therein. I understand and do undertake that I am bound by
the provisions contained in the above said scheme and that I will abide by the
provisions of it.

Date

Signature

(Name of Candidate)

Verified

(Registrar General)

CERTIFICATE

To whom so ever it may concern

It is to certify that Mr./Mrs./Miss/ Son/
Daughter/Wife of resident of
..... had performed job and successfully participated in
training as Legal Researcher w.e.f.....to..... He was attached to Hon'ble Mr.
Justice....., Hon'ble Chief Justice/ Hon'ble Judge of
Rajasthan High Court and his/ her performance was found to be satisfactory/
good/outstanding.

Date :

REGISTRAR GENERAL

Bin

LETTER OF OFFER

Upon selection of Mr./Mrs./MissSon/ Wife/
Daughter of..... resident of as Legal
Researcher under the provisions of Scheme for engaging Legal Researcher in
Rajasthan High Court, offer to join within seven days from the date of receipt of
this letter is being made broadly on following terms & conditions:-

1. That it is pure temporary contractual assignment for a period of one year which shall not entail you to claim any regular appointment.
2. Premature discharge of the assignment without notice shall be lawful provided Hon'ble Chief Justice / concerned Hon'ble Judge makes written recommendation.
3. A fixed honorarium of **Rs.30,000/-** per month without any dearness or other allowance/perquisite, shall be paid to you. However, proportionate reduction shall be made on account of unauthorized absence so also, absence beyond permissible period of leave.
4. You shall be entitled to one casual leave on completion of one calendar month and un-availed casual leave will accumulate uptill determination of term of engagement
5. The provisions contained in Scheme for engaging Legal Researcher in Rajasthan High Court are binding upon you.
6. On successful completion of term of assignment, a certificate by the Registrar General shall be issued.
7. You will maintain devotion to duty, and high standard of moral, during the term of assignment. You will not disclose any fact which comes to your knowledge on account of such official attachment, during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
8. Your principal duties are as follows:
 - (a) To read the case files, and prepare the case, i.e. case summary and notes and chronology of events of such a comprehensive nature, that it may give to the Hon'ble Judge a complete view of the matter, including the legal questions involved, and the latest case-law having bearing on the case either ways,
 - (b) to search and research legal points and principles under control and guides of Hon'ble Judge,
 - (c) to search out case law, articles, papers and other relevant material required in discharge of judicial/administrative work,
 - (d) to take down notes of arguments and to prepare notes of cases,
 - (e) to identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,
 - (f) to maintain record of judgments by the Judge alongwith the point of law decided in that particular case, and to maintain it in such a manner, as to be very

conveniently retrievable, as and when needed by the Judge, for any purpose whatever,

(g) maintenance of record of administrative corresponding, administrative files, and, if specifically entrusted, of particular judicial file(s),

(h) to perform whatever is directed, in the course of imparting training to you, with regard to procedure and substantive law,

(i) to assist Hon'ble Judge in preparing any speech/academic paper.

9. You will not be entitled to practice as a lawyer or to take any employment during the term of assignment. If already enrolled, you will intimate Bar Council of Rajasthan for suspension of Enrollment.

10. That you shall wear a black coat (and in case of male, tie also) during court hours.

11. That you will carry a photo affixed identity card with you so that free access to court room, computer cell and library can be given.

12. *That you will not practice for a period of 3 years before Hon'ble Judge with whom you were attached, nor will ever handle a case, with relation to which you have discharged any duty, in any manner, as Legal Researcher*

13. Breach of any term / condition or any *indiscipline* by you shall attract termination of assignment without notice.

REGISTRAR GENERAL